

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1878
ANSWERED ON:01.12.2009
CRIME AGAINST WOMEN
Singh Shri Radha Mohan

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the cases of crimes against women including gang rapes are on the rise in the NCT of Delhi;
- (b) if so, the total number of cases registered during each of the last three years and the current year;
- (c) the total number of accused arrested and action taken against them during the said period; and
- (d) the steps taken by the Government to check such incidents and provide security to women?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) & (b): As per statistics maintained by National Crime Records Bureau (NCRB), a total of 4544, 4804 and 3938 cases of crime against women including rapes were reported in NCT of Delhi during 2006, 2007 and 2008 respectively. No statistics is available with NCRB, for the year 2009. The information on gang rapes is not maintained separately.

(c): The total number of cases registered, cases charge-sheeted and persons arrested etc., under different heads of crime, including rape cases against women in NCT of Delhi for the year 2006, 2007 and 2008 are enclosed at Annexure-I.

(d): The Union Government attaches highest importance to the matter of prevention of crimes against women and has enacted various legislations to prevent crimes against women, including Protection of Women from Domestic Violence Act, 2005. As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women lies with the State Governments. Government of India has advised all the State Governments/UT Administrations from time to time give more focused attention to the administration of criminal justice system with emphasis on prevention and control of crime against women. In this regard, a detailed advisory dated 4th September, 2009 has also been sent to all States/UT Governments wherein States have been directed to take comprehensive review of the effectiveness of the machinery in tackling the problem of violence against women and to take appropriate measures aimed at increasing the responsiveness of the law and order machinery. The comprehensive advisory has enumerated various steps for improving effectiveness of the machinery in tackling atrocities against women.